

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-81/PB/2019

IN THE MATTER OF:
Oriental Bank of Commerce

...PETITIONER

Vs.

M/s. Dev Denso Power Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Liquidator

:Adv. Abhishek Anand, Adv.
Karan Kohli, Adv. Mohak Sharma

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **15.09.2023**.

Sd/-
(Court Officer)